

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.65227 of 2024**

Arising Out of PS. Case No.-125 Year-2024 Thana- Excise P.S. District- Saran

Nanhak Manjhi S/O Late Bhavani Manjhi R/O Village - Chandanpur , P.S -
Khaira, District - Saran (chapra)

... .. Petitioner/s

Versus

The State of Bihar Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Hemant Kumar

For the Opposite Party/s : Mr.Kanhiya Kishor

**CORAM: HONOURABLE MR. JUSTICE NAWNEET KUMAR
PANDEY**

ORAL ORDER

2 19-09-2024 Heard learned counsel for the petitioner as well as
learned APP for the State.

2. In this case, the petitioner is seeking regular bail in connection with Sadar Excise P.S. Case No. 125 of 2024, registered for the offences punishable under Section 30(a), 32(3) of Bihar Prohibition and Excise Amendment Act.

3. As per allegation, 40 liters of country-made liquor was recovered from the motorcycle of the petitioner.

4. The learned counsel for the petitioner has submitted that the petitioner is innocent and has falsely been implicated in this case. Nothing has been recovered from his conscious possession and he is under custody since 10.06.2024.

5. On the other hand, the learned APP for the State has



opposed the prayer for bail and submitted that the petitioner has three criminal antecedents.

5. Considering the above-mentioned facts and circumstances, the petitioner, above-named, is directed to furnish bail bond **after six months from today** and on doing so, the court below shall release the petitioner on bail on furnishing bail bonds of Rs.10,000/- with two sureties of the like amount each to the satisfaction of learned 3rd Exclusive Special Excise Court, Saran at Chapra in connection with Sadar Excise P.S. Case No. 125 of 2024, subject to the following condition:-

(i) The petitioner shall cooperate in the disposal of trial and make himself available as and when required by the court.

(Nawneet Kumar Pandey, J)

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